

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 26th August, 1955.

The Lok Sabha met at Eleven of the Clock.

[Mr. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

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PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:

(1) Supplementary Statement No. V. Ninth Session, 1955 of Lok Sabha. [See Appendix VII, annexure No. 1]

(2) Supplementary Statement No. IX. Eighth Session, 1954 of Lok Sabha. [See Appendix VII, annexure No. 2]

(3) Supplementary Statement No. XIII. Seventh Session, 1954 of Lok Sabha. [See Appendix VII, annexure No. 3]

(4) Supplementary Statement No. XIX. Sixth Session, 1954 of Lok Sabha. [See Appendix VII, annexure No. 4]

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(5) Supplementary Statement No. XXIV. Fifth Session, 1953 of Lok Sabha. [See Appendix VII annexure No. 5]

(6) Supplementary Statement No. XXIX. Fourth Session, 1953 of Lok Sabha. [See Appendix VII, annexure No. 6]

(7) Supplementary Statement No. XXXII. Second Session, 1952 of Lok Sabha. [See Appendix VII, annexure No. 7]

(8) Supplementary Statement No. XXXII. Second Session, 1952 of Lok Sabha. [See Appendix VII, annexure No. 8]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message, received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th August, 1955, agreed without any amendment to the Industrial and State Financial Corporations (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 28th July, 1955."

COMPANIES BILL.—contd.

Mr. Deputy-Speaker: The House will now resume further consideration of clauses 81 to 144 of the Companies Bill. Out of 5 hours allocated to these clauses, 2 hours and 15 minutes have already been availed of

[Mr. Deputy-Speaker]

yesterday and 2 hours and 45 minutes now remain. Discussion on these clauses will continue upto 2-30 P.M. when the House will take up the Private Members' Business.

SUSPENSION OF A MEMBER

Shri Kamath (Hoshangabad): Sir, before we proceed with the debate, may I raise a point of order in regard to the procedure, which I appeal to you to decide in that liberal frame of mind which animated you yesterday morning.

Mr. Deputy-Speaker: Order, order.

Shri Kamath: I am on a point of order.

Mr. Deputy-Speaker: Order, order. I have heard him. The hon. Member wants to raise a point of order. Any point of order can be raised on a matter which is before the House. If anything has arisen now I am willing to consider the point of order and suspend further progress of the work. Whatever took place yesterday cannot be raised as a point of order today.

Shri Kamath: But you left the House yesterday. I wanted to raise it yesterday itself.

Mr. Deputy-Speaker: Order, order. Hon. Member will appreciate that immediately a point of order is raised, further business of the House must be stopped. The point of order has to be decided first and thereafter alone the work will have to go on. If the hon. Member has missed the bus he has missed it. He cannot raise it now. (Interruption by Shri Kamath).

Mr. Deputy-Speaker: I would not allow this kind of interruption from the hon. Member.

Shri Kamath: What you say is not laid down in the rules. It is the usual parliamentary procedure that a point of order can be raised at any time.

Mr. Deputy-Speaker: Order, order.

Some Hon. Members: Order, order. Sit down.

Shri Kamath: Who are you to say "Order, order"? He (the Deputy-Speaker) is there to maintain order.

Mr. Deputy-Speaker: Order, order.

Shri Kamath: Sir, you may say: "Order, order". I am in your hands. It is not for the Members to say that. Who are they to do that?

Mr. Deputy-Speaker: I will have to ask the hon. Member not to continue in this House if he continues to disturb the proceedings of the House.....

Shri Kamath: I am sorry, I have raised a point of order and you are not considering it.

Mr. Deputy-Speaker: The hon. Member must resume his seat when I am speaking.

Shri Kamath: I am sorry, I cannot resume my seat until you have heard my point.

Mr. Deputy-Speaker: If he cannot resume his seat he must go out.

Shri Kamath: I am going out, Sir. God bless you.

Mr. Deputy-Speaker: Very well. The House will now take up clauses 81 to 144.

Shri Jhunjhunwala (Bhagalpur Central): Mr. Deputy-Speaker,.....

Shri Kamath: This is fantastic nonsense.

Mr. Deputy-Speaker: I will have to name the hon. Member. He has used very unparliamentary language and has committed contempt of the Chair's position and dignity of the House. He said: "It is fantastic nonsense".

Shri Kamath: I did not say it with reference to the Chair, but with reference to the Members trying to keep order and shouting me down.